CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.925 OF 1999
ALLAHABAD THIS THE 5TH DAY OF OCTOBER,2004
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J
HON'BLE MR. S. C. CHAUBE, MEMBER-A
D.B. Kativar.

D.B. Katiyar,
son of Sri Shiv Kumar Katiyar
aged about 43 years, Senior Pharmacist,
Northern Railway Hospital,
Resident of Railway Quarter No.786D
(Loco Colony), Nawale Yusuf Road,
Allahabad.

. Applicant (By Advocate Shri K. N. Katiyar)

Versus

- Union of ^India, through the General Manager, Northern Railway Head Quarters Office N. Rly, Baroda House, New Delhi.
- Chief Medical Superintendent,
 Northern Railway Hospital, Allahabad.
- Dr. N.K. Srivastava,
 Sr. Divisional Medical Officer,
 N. Railway, Allahabad.
- 4. Sr. Divisional Personnel Officer,
 N. Railway, Allahabad.

. Respondents

(By Advocate Shri A. V. Srivastava)



ORDER

HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

By this O.A. applicant has prayed for quashing of the Appellate order dated 09.10.1998 as well as the Punishment notice dated 20.01.1998, withholding increment temporarily for one year, being vague, void, arbitrary and illegal with all consequential benefits.

The applicant has challenged the punishment order dated 20.01.1998 by which he was imposed with the punishment of withholding increment for one year with immediate effect (Annexure-2). The applicant thereafter filed an appeal against this order on 1/6.6.1998 (Annexure-7) which was decided by the Appellate authorit by order dated 09.10.1998 (Annexure-1). The learned counsel for the applicant submitted that the order passed by the appellate authority is a non-speaking and cryptic order. Learned counsel for the applicant further submitt that the appellate authority passed this order without of applying his mind in contravention/ Rule 22 of Railway Servants (Discipline and Appeal) Rules, 1968 which reads as under:-

"22. Consideration of Appeal

- (1) In the case of an appeal against an order of suspension, the appellate authority shall conside whether in the light of the provisiona of Rule 5 and having regard to the circumstances of the cas the order of suspension is justified or not and confirm or revoke the order accordingly.
- (2) In the case of an appeal against an order

imposing any of the penalties specified in Rule 6 or enhancing any penalty impowed under the said rule, the appellate authority shall consider:-

- (a) Whether the procedure laid down in these rules has been cimplied with, and if not, whether such non-compliance has resulted in the violation of any provisions of the Comstitution of India or in the failure of justice;
- (b) Whether the findings of the disciplinary authority are warranted by the evidence on the record; and
- (c) whether the penalty or the enhanced penalty imposed is adequate, inadequate or severe; and pass orders-
 - (i) Confirming, enhancing, reducing or setting aside the penalty; or
 - (ii) remitting the case to the authority
 which imposed or enhanced the penalty or
 to any other authority with such
 directions as it may deem fit in the
 circumstances of the case."

Learned counsel for the applicant further submitted that the appellate authority / not taken into consideration to various points raised by him in his appeal as per rules.

The learned counsel for the respondents justified the action of the respondents and submitted that there is no illegality committed by the respondents in passing the orders. We have gone through the appellate order (Annexure-1) which contains only three lines which reads as under:-

"After careful consideration of the appeal I do not find the appeal satisfactory being a case of disobedience of orders to perform duty. Hence the punishment is upheld."

Appellate Authority has not considered the various points therefore, the appellate Various therefore, the appellate Various the appeal by the applicant and Various order

being L cryptic deserves to be set aside.

- the O.A. is partly allowed and In view of the above, the Appellate order dated 09.10.1998 (Annexure-1) is quashed and set aside and the case is remitted back to the concerned authority for Mafresh M deciding the appeal of the applicant by a reasoned and speaking order after considering all the points raised by the applicant in his appeal dated 06.06.1998 (Annexure-7) within a period of three months from the date of receipt of a copy of this order.
- There shall be no order as to costs. 5.

/Neelam/